



2026:AHC:5097

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4444 of 2025

Krishnadhar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Singh Sengar
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for petitioner, learned counsel for the Gaon Sabha (respondent no. 5) and learned Standing Counsel for the State-respondent nos. 1 to 4.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India assailing the interim order dated 24.09.2025 passed by Deputy Director of Consolidation, whereby the interim relief has been granted to the revisionist (Gaon Sabha) till the appearance of the opposite party (petitioner herein). For ready reference, the interim order dated 24.09.2025 jotted by the Deputy Director of Consolidation in the margin of the stay application dated 24.09.2024 is reproduced herein below.

"प्रार्थना पत्र पर उत्तरवादी की उपस्थिति तक स्थगन दिया जाता है तथा प्रार्थना पत्र दाता को निदेशित किया जाता है आज ही पक्षकारों को सम्मन भिजवाएं व पैरवी करें।"

3. Perusal of the aforesaid interim order (impugned before this Court) reveals that interim relief was granted for a limited period till the appearance of the opposite party (petitioner herein). It is an admitted case of the petitioner, that they have already appeared before the Deputy Director of Consolidation and filed their objections.

4. In view of the statement made by the learned Counsel for the petitioner, interim order granted for a limited period is already expired subject to further order for extension of the aforesaid interim relief. Therefore, there is no substance in the instant writ petition and this Court does not find any illegality or infirmity in the order under challenge dated 24.09.2025.

5. Accordingly, the instant writ petition is finally **disposed of**. However, it is made clear that the Deputy Director of

Consolidation can pass afresh interim order, after hearing both the parties on the stay application.

January 8, 2026
Neetu

(Dinesh Pathak,J.)